IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3418 of 2021

Sanjit Das ... ... **Petitioner**
Versus
The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalit Yadav, Advocate
For the State : Mr. S. K. Tiwari, Spl.P.P.

02/25.03.2021 Defects as pointed out by the office are ignored.

Heard Mr. Lalit Yadav, learned counsel for the petitioner and Mr. S. K. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020.

On a raid conducted, some miscreants were apprehended including the petitioner.

It appears that from the possession of the petitioner two mobiles were recovered.

The petitioner does not have any criminal antecedent as stated in the present application and he is in custody since 01.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – II, Deoghar, in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020 ***subject to the condition that one of the bailers should be a close relative of the petitioner***.

(Rongon Mukhopadhyay, J.)

Umesh/-